

ITEM NO.4 Court 3 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 600/2020

MAULANA ALA HADRAMI & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION IA No. 58426/2020 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(C) No. 604/2020 (X)
(FOR FOR impleading party ON IA 68528/2020 FOR
INTERVENTION/IMPLEADMENT)

W.P.(C) No. 603/2020 (X)
(FOR ADMISSION)

W.P.(C) No. 605/2020 (X)
(FOR FOR impleading party ON IA 68558/2020
FOR INTERVENTION/IMPLEADMENT)

Date : 06-08-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Chander Uday Singh, Sr. Adv.
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Mr. Abdul Qadir, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Ashima Mandla, Adv.

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Ms. Ashima Mandla, Adv.
Mr. Kareem Ansari, Adv.

For Respondent(s)	Mr. Tushar Mehta, SG Mr. K.M. Nataraj, ASG Mr. Rajat Nair, Adv. Mr. Kanu Agrawal, Adv. Ms. Swati Ghildiyal, Adv. Ms. Sunita Sharma, Adv. Mr. B.V. Balaram Das, AOR
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T.Nadu	Mr. M. Yogesh Kanna, AOR
M.P.	Mr. Saurabh Mishra, AAG Mr. Arjun Garg, AOR Ms. Rati Tandon, Adv.
Assam	Mr. Debojit Borkakati, AOR Mr. Nalin Kohli, AAG
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Bihar	Mr. Manish Kumar, AOR Mr. Harpreet Singh, Ad. Mr. Keshav Mohan, Adv. Mr. Rishi Kumar Awasthi, Adv. Mr. Prashant Kumar, Adv. Mr. Piyush Vatsa, Adv. Mr. Gopal Singh, AOR Mr. Shivam Singh, Adv. Mr. Udian Sharma, Adv. Mr. Harsh Choudhary, Adv. Mr. Jaideep Khanna, Adv. Mr. Sahil Raveen, Adv. Mr. Manish Singh, AOR Mr. Abhinav Mukerji, AOR Ms. Pratishtha Vij, Adv. Mrs. Bihu Sharma, Adv.
Kerala	Mr. Jishnu M.L., Adv. Ms. Priyanka Prakash, Adv. Ms. Beena Prakash, Adv. Mr. G.Prakash, AOR

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Uttarakhand	Mr. Atul Sharma, Adv.
Tripura	Mr. Shuvodeep Roy, AOR
Mizoram	Ms. Astha Sharma, AOR Mr. Siddhesh Kotwal, Adv. Ms. Arshiya Ghosh, Adv.
Manipur	Mr. Pukhrambam Ramesh Kumar, AOR Ms. Anupama Ngangom, Adv. Mr. Karun Sharma, Adv. Mr. Shresth Sharma, Adv.
Tripura	Mr. Shuvodeep Roy, AOR
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R.9	Mr. Rizwan Merchant, Adv. Mr. S. Hariharan, Adv. Ms. Jaikriti S. Jadeja, AOR

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 Mr. Mohd. Parvez Dabas, Adv.
 Mr. Uzmi Jameel Husain, Adv.
 Mr. Daanish Ahmed Suyed, Adv.

R.10 Mr. Faisal Farook, Adv.
 Mr. subail Farook, Adv.
 Mr. Ranjay Dubey, Adv.
 Ms. Yati Sharma, Adv.
 Mr. Kshitij Kumar, Adv.
 Ms. Priya Puri, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Mr. Tushar Mehta, learned Solicitor General of India, on instructions, submits that the look out notices issued against the petitioner(s) before this Court stand withdrawn. In other words, the concerned petitioner(s) will be free to leave India subject to any other pending proceedings including order passed by the Court requiring his/her presence in the stated proceedings. We place the statement on record.

Learned Solicitor General has also, in all fairness, submitted that if the concerned petitioners tender apology, as envisaged by the Madras High Court in the concerned criminal case, the said petitioners can be permitted to leave India despite the pendency of the criminal case but subject to such orders that may be passed by the concerned Trial Court.

The learned Solicitor General has also fairly submitted that as of today only ten petitioners have decided to contest the criminal cases pending against them and are not willing to exercise

the option of plea bargaining.

In that case, we deem it appropriate that the criminal cases concerning these ten petitioners pending in different Trial Courts in the NCT of Delhi be brought before the same Court hearing Criminal Case arising out of FIR No.63 of 2020, so that all the cases can be disposed of expeditiously. Accordingly, we direct transfer of stated cases to the Chief Metropolitan Magistrate, South-East Delhi, Saket Court Complex, Saket as suggested and direct the said Court to dispose of all the cases expeditiously preferably within eight weeks from today.

Copy of this order be forwarded to the concerned court and the Registrar General of the High Court of Delhi for information and necessary action.

List after eight weeks.

Liberty to approach this Court, if required.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(VIDYA NEGI)
COURT MASTER